

# Central Administrative Tribunal

M.A. No. 91/91 HYDERABAD BENCH : AT HYDERABAD.  
 in  
 R.P. No. 5/91  
 in  
 O.A. No. 684/89.  
 T.A. No. \_\_\_\_\_

Date of Decision :

S.Sreeram

Petitioner.

Shri P.Krishna Reddy

Advocate for the  
petitioner (s)

Versus

The General Manager,  
South Central Railway, Rail Nilayam,  
Secunderabad & 2 others

Respondent.

Shri N.R.Devaraj,  
SC for Railways

Advocate for the  
Respondent (s)

## CORAM :

THE HON'BLE MR. J.Narasimha Murthy : Member(Judl)

THE HON'BLE MR. R.Balasubramanian : Member(Admn)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4  
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

HJNM  
M(J)

HRBS  
M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

M.A.No.91/91  
in  
R.P.No.5/91  
in  
O.A.No.684/89.

Date of Judgment 13-1-91

S.Sreeram

.. Applicant

Vs.

1. The General Manager,  
South Central Railway,  
Rail Nilayam,  
Secunderabad.
2. The Chief Personnel Officer,  
South Central Railway,  
Secunderabad.
3. The Secretary,  
Railway Service Commission,  
South Central Railway,  
IRISET Complex,  
Secunderabad.

.. Respondents

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Counsel for the Applicant : Shri P.Krishna Reddy

Counsel for the Respondents : Shri N.R.Devaraj,  
SC for Railways

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CORAM:

Hon'ble Shri J.Narasimha Murthy : Member(Judl)

Hon'ble Shri R.Balasubramanian : Member(Admn)

I Judgment as per Hon'ble Shri R.Balasubramanian,  
Member(Admn) I  
(In circulation).

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This review petition is filed by Shri S.Sreeram  
under Rule 17 of the Central Administrative Tribunal  
(Procedure) Rules, 1987 seeking a review of the judgment  
in O.A.No.684/89 delivered on 18.9.90. He has also filed  
M.A.No.91/91 seeking a condonation for the delay of 78 days  
in filing the review petition. According to Rule 17 of the

V/

## Central Administrative Tribunal (Procedure) Rules, 1987

a review petition has to be filed within 30 days from the date of the order. In this case the review petition is filed after a delay of 78 days. The reason for this delay is given in M.A.No.91/91 as due to the applicant being away from his place when his Advocate wrote to him a letter and due to his illness. In support of his illness he has enclosed a certificate dated 6.1.91 issued by a doctor at Ongole stating that he was under his treatment from 10.10.90 for Amoebic Hepatitis. The reasons given are hardly convincing. We, therefore, do not see any reason to condemn the delay of 78 days in filing this review petition and accordingly dismiss the M.A.No.91/91 with no order as to costs.

2. The review petition therefore is not entertained. <sup>admitted</sup>

*MS*  
( J. Narasimha Murthy )  
Member (Judl).

*R. Balasubramanian*  
( R. Balasubramanian )  
Member (Admn).

*18/1/91*  
Dated 23<sup>rd</sup> January, 1991. *25-1-91*  
Deputy Registrar (J)

To

1. The General Manager, S.C.Rly, Railnilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Rly, Secunderabad.
3. The Secretary, Railway Service Commission, S.C.Rly, IRISSET Complex, Secunderabad.
4. One copy to Mr.P.Krishna Reddy, Advocate CAT.Hyd.
5. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.Bench.
6. One copy to Hon'ble Mr.J.Narasimha Murty, Member (J) CAT.Hyd.
7. One copy to Hon'ble Mr.R.Balasubramanian, Member (A) CAT.Hyd.
8. One spare copy.

pvm

checked by

APPROVED BY

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B.N. JAYASIMHA : V.C.

AND

THE HON'BLE MR. D. SURYA RAO : M(J)

AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

Dated: 23-1-1991.

ORDER / JUDGMENT:

M.A./R.A./C.A. NO. 91/91

in

R.A. NO. 5/91 ~ W.P.NO.

O.A. NO. 684/89

Admitted and Interim directions  
issued.

Allowed

Disposed of with direction  
Central Administrative Tribunal

Dismissed

DESPATCH

Dismissed as withdrawn in 1991

Dismissed for default, HYDERABAD BENCH.

M.A. Ordered/Rejected.

No order as to costs.